

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.NO.408/2022-B.SPL.

DATED:27.05.2022

C I R C U L A R

SUB: SUPER TIME SCALE AND SELECTION GRADE SCALE -  
Norms for appointment to Super Time Scale District Judges  
and Selection Grade Scale District Judges - Communication -  
Regarding.

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As per Rule 3 of the Andhra Pradesh State Judicial Service Rules, 2007 the State service shall consist of District Judges; Senior Civil Judges; and Civil Judges; and among the category of District Judges, 25% of the cadre strength thereof who have put in not less than five years of service shall be classified as "Selection Grade District Judges" and 10% of the cadre strength who have put in not less than three years of service as Selection Grade District Judges shall be classified as "Super Time scale District Judges".

In this regard, the High Court has framed norms for grant of Selection Grade Scale and Super Time Scale to the District Judges.

The norms are as follows:

- 1) The promotion of a District Judge to the Selection Grade shall be subject to his/her being assessed '**Satisfactory**' or above in **atleast seven of the ten assessments**, spread over in the immediately proceeding five years.

For the conferment of Super Time Scale Grade, the District Judge in Selection Grade must have been assessed as '**Satisfactory**' or above in **atleast four of the assessments in the immediately preceding three years**.

- 2) i) No departmental or criminal proceeding is pending against him/her nor have charges been framed for misconduct, moral turpitude, and lack of integrity or dereliction of duty.
- ii) He/she has not been punished by the disciplinary authority on any of the grounds mentioned above, or by a Criminal Court in respect of any penal/criminal offence.
- iii) Notwithstanding clauses (i) and (ii) above, the officer must have maintained high degree of probity and rectitude during his entire career as Judicial Officer in the assessment of the Administrative Committee.

- 3) On the merit of the candidates being so assessed, they shall qualify for being conferred the Selection Grade or the Super Time Scale, as the case may, in accordance with the seniority.
- 4) i) The deputation period of an officer shall be treated as "satisfactory".
- ii) The duration of the deputation of an officer shall be reckoned in multiples of half years by treating the fraction of the period exceeding three (03) months as one half year while ignoring the fraction, if it is less than three (03) months.

As directed, the above norms are hereby communicated to all the officers and receipt of the circular must be acknowledged.

S. S. S. S.  
27.05.22  
REGISTRAR (VIGILANCE)

To

1. The Registrar General, and other Registrars, High Court of Andhra Pradesh, Amaravati.
2. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's Website)
3. **THE PRL. DISTRICT JUDGES:**  
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.
4. The Presiding Officers of Labour Courts and Industrial Tribunals at Ananthapuramu, Guntur and Visakhapatnam.